

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Petition No. D-84-GT-2013**

**Date: 05.9.2013**

To,

Executive Director (Commercial),  
NTPC Ltd, NTPC Bhawan,  
Core-7, Scope Complex, 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

Sir,

**Subject: Petition No. D-84/GT/2013: Approval of tariff of RGCCPP Kayamkulam (359.58 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **18.9.2013**:

1. Compliance of the directions contained in Para 12 of the Commission's order dated 7.9.2012 in Petition No. 281/2009.
2. The liability flow statement as furnished at page-46 of the petition does not reflect true position of liabilities. Out of total liability amounting to ` 8.53 lakh corresponding to sl. no. 16, the total discharges/reversal over the period 2009-12 has been shown as ` 8.91 lakh. Hence, the above statement shall be corrected and furnished accordingly.  
Further, this statement reflects liability flow in respect of liability existing as on 31.03.2009 only. The statement shall be updated to incorporate liability flow in respect of assets/liabilites added during the period 2009-13, if any.
3. Amount of IDC included in each asset, whether claimed as additional capital expenditure or claimed under the head exclusions.
4. Form -9A & 9B shall be revised to incorporate separate details (break-up) in respect of IDC, FC, FERV, IEDC etc for the years 2009-10, 2010-11 and 2011-12, respectively.
5. Whereas in page no. 41, gross block reconciliation for 2009-10 a negative addition of ` 17233 has been observed corresponding to 'Land'. The nature of such payment as to whether it amounts to 'reversal or refund' shall be furnished in detail.
6. The reversal of liability amounting to ` 29.46 lakh for the year 2010-11 as per page no. 43 (Gross Block Reconciliation) does not match with the liability flow statement at page no. 46 i.e. ` 28.05 lakh. The mismatch shall be explained in detail.
7. A statement showing reconciliation of FERV claimed as exclusions with the financial statements.
8. De-capitalization of spares amounting to ` 1247.83 lakh has been considered as exclusion for the year 2011-12. It has been, further, stated that the same has been procured after 31.03.2009. The reason for de-capitalization within such short span of time shall be explained.
9. Following (year-wise) details in respect of interest on loan for the period 2009-12:
  - a) Total interest for the period;
  - b) Total interest capitalized to gross block during the period;

- c) Total interest transferred to CWIP during the period; and
- d) Total interest charged to revenue during the period.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)